

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
COURT No. I**

Excise Miscellaneous Application No. 86042 of 2019

(On behalf of Appellant)

in

Excise Appeal No. 86270 of 2019

(Arising out of Order-in-Appeal No. PUN-CT-APPII-000-187-18-19 dated 08.02.2019 passed by Commissioner of Central Tax (Appeals), Pune)

Commr. of Central Tax, Pune-II

Appellant

ICE House, 41-A Sasson Road,
Opp. Wadia College,
Pune 411 001.

Vs.

M/s. Ecoboard Industries Ltd.

Respondent

Phaltan Pandharpur Road,
Tal. Malshiras Velapur,
Solapur 413 113,
Maharashtra

Appearance:

Shri S.K. Hatangadi, Authorised Representative for the Appellant
Shri K.A. Sayed, Advocate, for the Respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)

Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

FINAL ORDER NO. **A/86887/2019**

Date of Hearing: 22.10.2019

Date of Decision: 22.10.2019

PER: DR. D.M. MISRA

Learned AR for the Revenue submits that the amount involved in the present appeal is less than Rs.50,00,000/-, hence, covered by the litigation policy circular F. No. 390/Misc/116/2017-JC dated

22.08.2019. Consequently, the appeal is dismissed being withdrawn. MA disposed of.

(Dictated and pronounced in the open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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